

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.36
(IB)-449(PB)/2019

IN THE MATTER OF:

Oriental Bank of Commerce Petitioner/Applicant
Vs.	
M/s. Piyush Colonisers Ltd.& Ors. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP

Order delivered on 07.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP	:	Mr. Abhishek Anand, Mr. Karan Kohli, Ms. Palak Kalra, Advs.
For the Bank of Baroda	:	Mr. Arun Aggarwal, Mr. Shivam Saini &Mr. Praful Rawat, Advs.

ORDER

Ld. Counsels for the parties appeared.

At request and with consent of the parties, list the matter for a physical hearing **on 14.05.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)